

hinterland are also benefitted from the industrial growth process. So far, project reports have been received from the State Governments of Madhya Pradesh and Tripura.

Meeting of Inter-State Council

*58. SHRI G.S. BASAVARAJ:
SHRI KALP NATH RAI:

Will the PRIME MINISTER be pleased to state:

(a) whether the recommendations of the Sarkaria Commission on Centre-State relations were discussed at the Inter-State Council which met on 10 October, 1990;

(b) if so, the issues discussed at the meeting; and

(c) the main decisions arrived at?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) The report of the Sarkaria Commission on Centre-State relations as such was taken up for discussion and the members were requested to give their views on various recommendations in the report.

(c) It was decided that a Sub-Committee of the Inter-State Council may be constituted to consider the recommendations of the Sarkaria Commission on Centre-State relations and give concrete suggestions thereon. It was also decided that this Committee would consider wider aspects relating the Centre-State relations and submit their views to the Council.

Functioning of National Commission for Scheduled Castes and Scheduled Tribes

*59. SHRI Y.S. RAJASEKHAR REDDY:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any complaint from the Chairman, National Commission for Scheduled Castes and Scheduled Tribes regarding the functioning of the Commission;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) to (c). The Chairman, National Commission for Scheduled Castes and Scheduled Tribes had written that due to non-finalisation of rules, the reconstitution of the National Commission was held up and consequently it had not been possible for the Commission to function in accordance with the amended Article 338 of the Constitution.

Constitution of the Commission by way of appointment of incumbents could be done only after the Rules providing for their conditions of service and tenure of office are notified. For various reasons the rules as required could be notified only on 3.11.1990. The Government are now actively considering constitution of the National Commission for Scheduled Castes and Scheduled Tribes.

Production of Films on Communal Harmony

*60. SHRI DHARMANNA MONDAYYA SADUL: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have recently advised the film industry to produce films on communal harmony in the country;

(b) if so, whether the Government propose to give awards to such films and encourage the industry to produce such films; and

(c) the response of the film industry?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir. An appeal has been made recently to the film industry to produce films for promoting communal harmony and national integration.

(b) No specific awards are proposed to be instituted by the Government for films on communal harmony.

(c) The appeal has been made recently and as such this Ministry has not so far received any response from the film industry.

[*Translation*]

Schemes for the Welfare of Women and Children in Rural Areas

462. SHRI SHEO SHARAN VERMA: Will the PRIME MINISTER be pleased to state:

(a) the names of on-going special schemes for the welfare of women and children in rural areas;

(b) whether these schemes are evaluated from time to time to gauge the benefits being provided under these schemes;

(c) if so, the details thereof and the

number of such evaluations made during the last year; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) There are a number of Special Schemes for the Welfare of Women and Children in rural areas. The major programmes are Integrated Child Development Services (ICDS); Development of Women and Children in Rural Areas (DWGRA); Integrated Rural Development Programme (IRDP); Early Childhood Education (ECE); Creches/Day Care Centres for Children of Working & Ailing Mothers; Balwadi Nutrition Programme; Awareness Generation Projects for Rural Poor Women; Mahila Mandals; Border Areas Projects; Welfare Extension Projects Demonstration Projects (Balwadis) and Mahila Samakhya.

(b) and (c). The Schemes are evaluated from time to time. During the last year many major programmes were evaluated in a number of States and Union Territories. These programmes included Integrated Child Development Services Projects, Creche Scheme and Awareness Generation Projects.

(d) Question does not arise.

[*English*]

Extra Work Allowance

463. DR. A.K. PATEL:
SHRI SHANKERSINH
VAGHELA:

Will the PRIME MINISTER be pleased to state:

(a) when was the recommendation of the Fourth Pay Commission to discontinue